

Central Administrative Tribunal Principal Bench

C.P. No. 53 of 2001  
in  
O.A. No. 72 of 2000

New Delhi, dated this the day of 15th March, 2001.

HON'BLE MR. V.K. MAJOTRA, MEMBER(A)  
HON'BLE MR. SHANKER RAJU, MEMBER (J)

R.Prema,  
D/o Shri S.V. Ramu,  
R/o Q.No.303, J-Block,  
Sarojini Nagar,  
New Delhi.  
(By Advocate: Shri S.K.Gupta proxy counsel  
Shri B.S. Gupta) ...Petitioner

Versus

Shri Sharda Prasad  
Director,  
National Crime Records Bureau,  
Ministry of Home Affairs,  
East Block-VII, R.K. Puram,  
New Delhi-110 066.  
(By Advocate: Shri S.M. Arif) ...Respondent

ORDER (Oral)

By Shri V.K. Majotra, Member(A).

Shri S.K. Gupta has filed a copy of order dated 8.3.2001 contending that Tribunal's order dated 3.11.2000 in OA 72/2000 has been fully complied with. Now that the order of the Tribunal has been complied with, notices issued under the Contempt of Court's Act are discharged. CP is dismissed. No costs.

*S. Raju*

(Shanker Raju)  
Member(J)

*V.K. Majotra*

(V.K. Majotra)  
Member(A)

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